



सत्यमेव जयते

GOVERNMENT OF MEGHALAYA

MEGHALAYA FINANCE SERVICE (SECOND AMENDMENT) RULES

FOR THE YEAR 2010

PART – IIA
GOVERNMENT OF MEGHALAYA
ORDERS BY THE GOVERNOR

NOTIFICATIONS

The 30th March, 2010

No. F(PR)-15/97/Pt.II/161.

OFFICE MEMORANDUM

Subject: - Clarification on the admissibility of the benefit of merger of 50% Dearness Allowance with the basic family pension of employed family pensioners.

1. The undersigned is directed to invite reference to the Department's O.M. No. F(PR)-15/97/Pt./507 dated 20th December, 2005, O.M. No. F(PR)-15/97/Pt.II/6 dated 20th March, 2006 and O.M. No. F(PR)-15/97/Pt.II/8 dated 20th March, 2006 regarding merger of 50% Dearness Allowance with basic pay/pension of the State Government employees/pensioners with effect from 1st April, 2005. A doubt has been raised regarding the admissibility of the benefit of merger of 50% Dearness Allowance with the family pension of the employed family pensioners/re-employed family pensioners who were not drawing Dearness Allowance on their basic family pension under the extant orders. To remove this doubt and ensure uniformity of purpose, the undersigned is directed to clarify that the merger of 50% Dearness Allowance with the basic family pension of such employed/re-employed family pensioners is also admissible to them. In their case, the national Dearness Allowance which would have been admissible to them under the extant orders but for their employment/re-employment should be taken into account for the purpose of merger of 50% thereof with their basic family pension with effect from 1st April, 2005
2. All pension Disbursing Authorities (including Public Sector Banks) are required to ensure that the Dearness Family Pension Arising thereof is distinctly indicated in the Pension Payment Order of the employed/re-employed family pensioners.

B. K. DEV. VARMA,
Principal Secretary to the Govt. of Meghalaya
Finance Department

The 29th April, 2010

No. MAC. 30/2001/106—The Governor of Meghalaya is pleased to name the Assam type House at Brooke Site, Rilbong as “Rabindranath Tagore Art Gallery” with immediate effect.

P. W. INGTY,
Commissioner & Secretary to the Govt. of Meghalaya
Art & Culture Department

The 29th April, 2010

No. RDS-29/2010/29—In exercise of the powers conferred under Section 11 (d) (i) of the Meghalaya Transfer of Land (Regulation) Act, 1971, the Governor of Meghalaya is pleased to specify the Khwad Multi Purpose Co-operative Society Ltd. as a Co-operative Society to which the provisions of the said Act, shall not apply in relation to transfer of land measuring 20,000 sq.ft (more or less) located at Khwad. Umshnong East Khasi Hills District (and more fully described in the Schedule below) by way of purchase from Smt. Iawamon Kshiar Phan to the Khwad Multi Purpose Co-operative Society Ltd. for the purpose of setting up of a retail outlet.

SCHEDULE

Location of the land	--	Khwad, Umshong, East Khasi Hills District
Area of the land	--	20,000 Sq.ft more or less
Name of Translator	--	Smt. Iawamon Kshiar Phan

BOUNDARY

North	--	Land of Rikonsi Kshiar
East	--	Land of Phisibon Kshiar
South	--	Graveyard – 200 ft.
West	--	Land of Orphimai Kshaiar.
Total Area	--	200,000 Sq.ft

S. R. WALLANG,

Under Secretary to the Govt. of Meghalaya,
Revenue and Disaster Management Department.

The 26th April, 2010

No. FEG.28/2008/73—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Meghalaya is pleased to make the following rules to amend the Meghalaya Finance Service Rules, 1989 (hereinafter referred to as the Principal Rules) namely:--

- Short title and commencement:**- (1) These Rules may be called the Meghalaya Finance Service (Second Amendment) Rules, 2010
(2) They shall be deemed to have come into force from the notification.
- Amendment of Rule 4:**- (a) In sub-rule (1) of Rule 4 of the principal rules clause (i), (ii), (iii) and (iv) shall be substituted, namely:-

- “(i) Selection Grade** : Director of Accountants and Treasuries, Examiner of Local Accounts and Officer on Special Duty & Ex-officio,
- (ii) Senior Grade-I** : Joint Director of Accounts and Treasuries, Joint Examiner of Local Accounts and Senior Financial Advisor.
- (iii) Senior Grade-II** : Deputy Director of Accounts and Treasuries,/Deputy Examiner of Local Accounts and Financial Adviser/Senior Treasury Officers.
- (iv) Junior Grade** : Finance & Accounts Officer, Treasury Officer and Instructor (CTI)”

(b) In sub-rule (2) of Rule 4 after clause (iii) add clause “(iv)”.

3. **Amendment of Rule 7:-** (a) In sub-rule (1) of Rule 7 the words “**Senior Grade-I**” and “**Senior Grade-II**” wherever they occur shall be substituted by the words “**Selection Grade**” and “**Senior Grade-I**” respectively.

(b) Immediately after sub-rule (1) of Rule 7 the following proviso shall be added, namely—

“Provided that if sufficient number of officers who have rendered not less than 4 years of service in Senior Grade I are not available for filling up the vacancies in Selection Grade, appointment may also be made by promotion from amongst the officer of Senior Grade II who have rendered not less than 7 (seven) years in Senior Grade II counted together”.

(c) In sub-rule (2) of Rule 7 the words “**Senior Grade-II**” and “**Junior Grade**” wherever they occur shall be substituted by the words “**Senior Grade I**” and “**Senior Grade-II**” respectively. Also, the words/figures “7 (seven)” shall be substituted by “4 (four)”.

(d) Immediately after sub-rule (2) of Rule 7 the following proviso shall be added, namely-

“Provided that if sufficient number of officers who have rendered not less than 4 years of service in Senior Grade II are not available for filling up the vacancies in Senior Grade I, appointment may also be made by promotion from amongst the officers of Junior Grade who have rendered not less than 7 (seven) years of service in Senior Grade II and Junior Grade counted together”.

(e) Immediately after sub-rule (2) of Rule 7 the following sub rule (3) shall be inserted –

“(3) Senior Grade II : Appointment to Senior Grade II shall be made by promotion from amongst the members of Junior Grade who have rendered not less than 7 (seven) years of continuous service in that grade on the first day of the year in which the selection is made and included in the Select List approved under Rule 10.”

- (f) The existing sub-rule (3) of Rule 7 shall be renumbered as Rule “7 (4)”.
4. **Amendment of Rule 8:-** In sub-rule (1) of Rule 8 the words “**sub-rules (1) and (2)**” appearing in second line shall be substituted by “sub-rule (1), (2), (3), & (4)”.
5. **Amendment of Rule 10:-** In sub-rule (4) of Rule 10 the words “**sub-rules (1), (2) & (3)**” appearing before the word “**of Rule (7)**” shall be substituted by “**sub-rule (1), (2), (3), & (4)**”.
6. **Amendment of Rule 12:-** In sub-rule (1) of Rule 12 the words “**sub-rule (3)**” appearing in between the words “**under**” and “**of Rule 7**” shall be substituted by “**sub-rule (4)**”.
7. **Amendment of Rule 13:-** In sub-rule (1) of Rule 13 the words “**sub-rule (3)**” appearing in between the words “**clause (ii) of**” and “**of Rule 7**” shall be substituted by “**sub-rule (4)**”.
8. **Amendment of Rule 17:-** (a) In clause (i) of sub-rule (2) of Rule 17 the words “**sub-rule (3)**” appearing in between the words “**clause (ii) of**” and “**of Rule 7**” shall be substituted by “**Sub-rule (4)**”.
- (b) In sub-rule (3) of Rule 17 the words “**sub-rule (1) & (2)**” appearing in between the words “**appointment under**” and “**of Rule 7**” shall be substituted by “**sub-rule (1), (2) and (3)**”.
- (c) In sub-rule (4) of Rule 17 the words “**sub-rule (3)**” appearing in between the words “**clause (i) of**” and “**of Rule 7**” shall be substituted by “**sub-rule (4)**”.
9. **Amendment of Rule 22:-** In sub-rule (2) of Rule 22 the words “**sub-rule (3)**” appearing in between the words “**clause (ii) of**” and “**of Rule 7**” shall be substituted by “**sub-rule (4)**”.
10. **Amendment of Schedule-I:-** The existing Schedule-I shall be substituted by the following namely:-
11. **“SCHEDULE I”**
[Rule 6 (2)]

Sl. No.	Service/Post	No. of Post		Total
		Temporary	permanent	
1	2	3	4	5
1	Senior Grade	2	1	3
2	Senior Grade-I	2	2	4
3	Senior Grade-II	8	7	15
4	Junior Grade	10	23	33

05

(i) Deputation Reserve at 10% of (1), (2), (3), & (4)

05

(ii) Training Reserve at 10% of (1), (2), (3), & (4)

05

(iii) Leave Reserve at 10% of (1), (2), (3), & (4)

Total authorized strength	70
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12. **Amendment of Schedule-II:-** The existing Schedule-II shall be substituted by the following, namely:-

“SCHEDULE II”

[Rule (21)]

Sl. No.	Service/Post	Time Scale of Pay
(1)	(2)	(3)
1	Senior Grade	Rs. 31300-46760/-
2	Senior Grade-I	Rs. 26700-42100
3	Senior Grade-II	Rs. 23300-39270/-
4	Junior Grade	Rs. 17000-33690

B.K.DEV.VARMA,

Principal Secretary to the Govt. of Meghalaya,
Finance Department.

The 27th April, 2010

NO. FEM(PC) 7/2007Pt.II/97—In pursuance of Government Orders vide Office Memorandum No. FEM (PC)7/2007/Pt.II/66, dated 24th March, 2010 introducing the New Defined Contribution Pension Scheme (also known as the New Pension Scheme) the Governor of Meghalaya is pleased to designate the Director of Accounts and Treasuries, Government of Meghalaya as State Nodal Officer with immediate effect.

B.K.DEV.VARMA,

Principal Secretary to the Govt. of Meghalaya,
Finance Department.

